

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

LISTED ON : 26.10.2014
COURT NO : 7
ITEM No. : 64

TRANSFER PETITION (CIVIL) NO. 1219 OF 2015
WITH
INTERLOCUTORY APPLICATION NO. 1 OF 2015
(Application for Ex-Parte stay)

SWETA RAJ

.....Petitioner

VERSUS

RAVI VIKRAM

.....Respondent

OFFICE REPORT

The Transfer Petition above mentioned was listed before the Hon'ble Court on 21st August, 2015 when the Court was pleased to pass the following Order:-

"Issue notice.

In the meantime, there shall be stay of further proceedings in Matrimonial Suit No.8 of 2014 titled Ravi Vikram v. Smt. Sweta Raj, pending before Principal District Judge, Seraikalla-Kharswan at Seraikalla, Jharkhand."

Accordingly, notice was issued to the Sole Respondent through Registered A.D. Post on 22th September, 2015.

It is submitted that Mr. Gaurav Agrawal, Advocate has on 08.10.2015 filed Vakalatnama and Memo of appearance on behalf of Sole Respondent.

Service of show cause notice is complete.

The matter is listed before the Hon'ble Court with this Office Report.

Dated this the 16th day of October, 2015.

ASSISTANT REGISTRAR

Copy to : Mr. Gaurav Agrawal, Advocate

Mr. Sumit Kumar, Advocate

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ASSISTANT REGISTRAR